

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 420**  
**IB/157/ND/2024**

**IN THE MATTER OF:**

Central Bank of India	...	Applicant
Versus		
Mrs. Janak Sehgal	...	Respondent

**Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 08.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Deepa Gupta, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Resolution Professional is present and has submitted that they have already filed report along with an application, however the same is yet to be numbered and seeks some time. Let this matter be posted to 01.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**